

[Mr. Deputy-Speaker]

to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

Mr. Deputy-Speaker: These Demands are now before the House.

What about the cut motions?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Perhaps hon Members did not think that this would be coming up today.

Mr. Deputy-Speaker: We have five minutes time before we take up other business.

Shrimati Renu Chakravartty, in whose name all the cut motions stand, is absent.

Shri Dinen Bhattacharya: How does she know that it will be taken up today?

Mr. Deputy-Speaker: It is on the agenda. They should be here. Anyway they can speak later.

No cut motion is moved.

Shri B. K. Das (Contai): I want to speak a few words concerning Demand No. 15—Youth Vocational Centres. The scheme is that provision will be made for pre-vocational training to children in the age group 11—14, who for reasons of economic necessity or lack of aptitude, would have discontinued their studies after their primary education. Enough has not been said in the notes as to what exactly the course of training and other things will be. We find here that these vocational training centres will be located in rural and semi-urban areas and will be attached to basic schools, middle schools, high schools, higher secondary schools, multi-purpose higher secondary schools and agricultural schools.

There are craft training arrangements and some of them come under this age group. Is it intended that boys who discontinue their studies will again be admitted to these institutions? I do not quite follow how these training centres will be attached to these basic schools. Is it intended that the teachers, the buildings and other equipments will be made use of? What will be the exact nature of these training centres? If they are attached to these institutions, there will be two sets of students and two sets of training also. So I do not know what will be the nature of these institutions. Here we have spinning centres, weaving centres and other craft centres also. But I am in doubt as to what exactly will be the craft suitable for this age group. Of course, in our basic training schools, senior and junior training schools, we generally follow spinning. For instance, mat-making and such light work is done there. But I am not sure what arrangement will be possible for creational bias for the children. If some more information had been given here, it might have been possible to make an assessment of what exactly is the nature. If it is intended that after going through this training course these boys, who by the time they pass will be over fourteen years of age, will be fit for entering other training institutions like the I.T.I. Industrial Training Institutes or something like that, then of course...

Mr. Deputy-Speaker: The hon. Member may continue on Monday. We have to take up non-official business now.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SEVENTH REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:

"That this House agrees with the Twenty-seventh Report of the Committee on Private Members'

Bills and Resolutions presented to the House on the 20th November, 1963."

Delhi Rent Control Act, 1958."

The motion was adopted.

Shri N. R. Laskar: I introduce the Bill.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twenty seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1963."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL

(Amendment of articles 136, 226 etc.)
by Shri Shree Narayan Das

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Shree Narayan Das on the 13th September, 1963:—

14.31 hrs.

MERCHANT SHIPPING (AMENDMENT) BILL*

(Amendment of section 456) by
Shri Indrajit Gupta

Shri Indrajit Gupta (Calcutta South-West): I beg to move for leave to introduce a Bill to amend the Merchant Shipping Act, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Merchant Shipping Act, 1958."

The motion was adopted.

Shri Indrajit Gupta: I introduce the Bill.

"That the Bill further to amend the Constitution of India be taken into consideration."

He has to continue his speech.

Shri Shree Narayan Das (Darbhanga): Sir, while moving this motion during the last session of the House, I drew the attention of the House to article 329 of the Constitution. By that article the powers of ordinary courts were barred with regard to electoral matters. But even then, under the provisions of articles 226, 227 and 228 the High Courts, and under the provisions of articles 132 and 136 the Supreme Court, entertained various cases, including writ petitions, against the decisions of the tribunals. And the process went on in the way that several cases were not decided upon till the eve of the next general elections. Hon. Members of the House know that a large number of cases were pending up to the last, going from the Tribunal to the High Court and from the High Court to the Tribunal.

DELHI RENT CONTROL (AMENDMENT) BILL*

(Amendment of section 14) by
Shri N. R. Laskar

Shri N. R. Laskar (Karimganj): I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the

The purpose of my Bill is to restrict the powers of the Supreme Court and the High Courts in this respect. But it is not with the view that they should not come in. In other countries for a very long time the elected assembly or the elected body was independent of